

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:2035
ANSWERED ON:02.12.2002
IMPLEMENTATION OF CEILING ACT
RAVI PRAKASH VERMA;REENA CHOUDHARY;SHEESH RAM SINGH RAVI

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government propose to implement Ceiling Act in view of the globalisation of agriculture in the country specially in Uttar Pradesh;
- (b) if so, by when the Act is likely to be made effective and the help likely to be provided to the farmers by such Act; and
- (c) the names of the States in the country where the Ceiling Act has been implemented so far?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV)

(a)&(b): Land is State Subject and, therefore, the Implementation of Ceiling Act is governed by Land Ceiling Act applicable in their respective States including Uttar Pradesh. In Uttar Pradesh, the Land Ceiling is governed by Uttar Pradesh Land Ceiling Act, 1960 amended from time to time.

(c): The Acts relating to ceiling on agricultural holdings are being implemented in the States of Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh, Uttranchal, West Bengal, Delhi Dadra & Nagar Haveli and Pondicherry.